

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. - I

Service Tax Appeal No. 25942 of 2013

(Arising out of **Order-in-Original** No.78/2012 (BVSNK) dated 20.12.2012 passed by
Commissioner of Customs & Central Excise, Visakhapatnam - II)

M/s Toshali Cements Pvt Ltd., .. **APPELLANT**
Bayyavaram, Kasimkota Mandal,
Visakhapatnam,
Andhra Pradesh – 530 020.

VERSUS

Commissioner of Central Excise .. **RESPONDENT**
& Service Tax
Visakhapatnam - II
Central Excise Building,
Port Area, Visakhapatnam,
Andhra Pradesh – 530035.

APPEARANCE:

None for the Appellant.

Shri V. Srikanth Rao, Authorized Representative for the Respondent.

CORAM: HON'BLE Mr. A.K. JYOTISHI, MEMBER (TECHNICAL)
HON'BLE Mr. ANGAD PRASAD, MEMBER (JUDICIAL)

FINAL ORDER No. A/30588/2025

Date of Hearing: 15.12.2025

Date of Decision: 15.12.2025

[ORDER PER: ANGAD PRASAD]

Nobody appeared on behalf of the appellant. Perused the records. It is apparent from the records that appellant had not appeared on 18.06.2025 & 27.11.2025. No any request for adjournment. Therefore, appellant is not taking interest to pursue their appeal. Therefore, appeal is liable to be dismissed for non-prosecution under Rule 20 of CESTAT Procedural Rules 1982.

2. Appeal dismissed for non-prosecution.

(Dictated and pronounced in open court)

(A.K. JYOTISHI)
MEMBER (TECHNICAL)

(ANGAD PRASAD)
MEMBER (JUDICIAL)